

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.2843
TO BE ANSWERED ON 20.12.2023**

NEW GUIDELINES ON MPLADS

2843. SHRI GYANESHWAR PATIL:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has recently issued new guidelines on MPLADS;**
- (b) if so, the main objectives of the revision;**
- (c) whether the Members of Parliament have expressed concerns over the said guidelines;**
- (d) if so, the details thereof and the reaction of the Government thereto;**
- (e) whether the increased centralization of allocation of funds affects the effectiveness of MPLADS projects; and**
- (f) if so, the corrective steps taken in this regard?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a) to (b) Yes, Sir. The MPLADS Guidelines have been revised to make them simpler to understand, free from ambiguities, dynamic and easy to implement; and to make the MPLAD Scheme more flexible, efficient and effective and to bring it in line with the changing development needs of the community.

(c) to (f) The Ministry receives and examines, on a continuous basis, the new suggestions/representations from Hon'ble Members of Parliament and other stakeholders, including suggestions for revision of provisions of MPLADS Guidelines, following due process.

The Revised Fund Flow Procedure came into effect from 01.04.2023 in line with the directions of the Ministry of Finance. Under the Revised Fund Flow Procedure, the Hon'ble MPs will not be required to wait for the actual fund to be released by the Ministry before recommending new projects as they will be

allocated annual drawing limits at the beginning of each financial year subject to certain conditions. The entire process of fund flow operates on an IT platform which allows all the stakeholders, including Hon'ble MPs, the Central and State Govt. agencies, the district authorities etc. to monitor the status of funds and works on real time basis, which facilitate effective implementation of projects under MPLADS and also bring in greater transparency and accountability in the system.
